

**Drug trafficking**

1976. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that drug trafficking is a trans-national crime;
- (b) whether Government has taken any steps to improve coordination with international agencies and other countries; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) Yes, Sir. Drug trafficking is a trans-national crime.

(b) and (c) Government has taken a number of steps to improve coordination with international agencies and other countries. India has signed Memorandum of Understanding (MoU) on drug related matters with 13 countries and Bilateral Agreements with 25 countries. Agency level talks are held with several countries including Afghanistan, Sri Lanka, Bangladesh, Singapore, Indonesia and Myanmar. Controlled delivery operations are carried out in coordination with counterparts of other countries. Close liaison and exchange of intelligence is maintained with Drug Liaison Officers posted by several countries in their missions in India. Narcotics Control Bureau (NCB), the nodal drug law enforcement agency, is a part of the multilateral forum SAARC Drug Offences Monitoring Desk (SDOMD) which focuses on drug crimes in SAARC countries. Field Level Officers (FLO) Meetings between Central Committee for Drug Abuse Control (CCDAC), Myanmar and NCB are held periodically to discuss drug related matters. Training programmes are conducted for law enforcement officials from neighbouring countries including Myanmar for upgrading their skills to combat drug menace, especially on border.

**Cyber forensic training labs**

1977. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that sufficient facilities of cyber forensic training labs are not available in the country;
- (b) whether it is also a fact that lack of such facility is hampering cyber investigation in the country; and
- (c) what steps are being taken to improve such facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) States/Union Territories are primarily responsible for setting up facilities/laboratories for cyber forensic training. Ministry of Home Affairs (MHA) has provided grant of ₹ 93.12 crore to all the States/Union Territories under Cyber Crime Prevention against Women and Children (CCPWC) scheme, to set up cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training/capacity building to provide hands-on training to Law Enforcement Agencies (LEAs) personnel, prosecutors and judicial officers. These Cyber forensic-cum-training laboratories have already been commissioned in the States of Himachal Pradesh, Madhya Pradesh, Uttarakhand, Telangana, Uttar Pradesh and Arunachal Pradesh.

Advisories have also been issued to States/UTs regarding using these training labs for capacity building of LEA personnel, prosecutors and judicial officers. Indicative list of basic and cyber forensic tools for the Cyber Forensic Lab-cum-Training Centres has also been provided to States/UTs.

MHA has prepared 3-days and 5-days training programmes for law enforcement agencies personnel, prosecutors and judicial officers for better handling of investigation and prosecution and requested State Governments/Union Territories to organize training programmes. So far, more than 6,000 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics, etc. under the CCPWC scheme.

MHA has also rolled out a scheme 'Indian Cyber Crime Coordination Centre (I4C)' for the period 2018-20, which has a component namely National Cybercrime Training Centre for capacity building in the field of cyber crime investigation.

In addition, Ministry of Electronics and Information Technology (MeitY) has set up cyber forensic training labs in Ghaziabad (CBI Academy), Mumbai, Pune, Bangalore, Kolkata, Kerala, Uttarakhand and all north eastern States for training in cyber crime detection, seizing, preservation and imaging of digital evidence, etc. Using these facilities, more than 28,000 police/LEA personnel and about 1000 judicial officers have been trained.

***Ex-gratia* payment from sale proceeds of enemy properties**

1978. SHRI SUKHENDU SEKHAR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government paid to a section of Indian citizens, 25 per cent